

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 308
IB-1929/ND/2019

IN THE MATTER OF:

M/s. AVJ Developers India Pvt. Ltd.

...PETITIONER

Vs.

M/s. RIO Height Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 03.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Applicant

**:Mr. Abhishek Anand, Mr. Rahul
Adlakha and Mr. Kunal Godhwani,
Adv.**

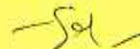
For the Respondent/ Corporate-debtor :Mr. Vidit Gupta, Adv.

ORDER

Heard the submissions made by the Learned Counsel for the Corporate-debtor. The Learned Proxy Counsel has appeared on behalf of Applicant/RP and once again prayed for grant of time for filing rejoinder to the reply. As a last and final opportunity ten days' time has been granted to the Learned Counsel for the Financial-creditor for filing the same. Matter is adjourned to 06.01.2021.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**